

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.21/(MAH)/2015
CA No.

CORAM:

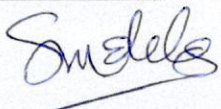


Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2016

NAME OF THE PARTIES: Mr. Madhavlal Pittie

V/s.
M/s. Bachhraj & Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	S.V. Mehta	Partner Advocate for Resp. Nos 1 to 4 & 6.	
2.	Mr. Zal Andhyaryina Mr. Ashish Kumar	Counsel for & Petitioner ilb. Crawford Bayley & Co.	
3.	Mr. J.P. Sen Adv. Ms. Anuja Abhyatkar	Sr. Counsel for Respondent No. 6 ilb Mills Federal and Raghuwant	

ORDER

C.P. 21/397-398/CLB/MB/MAH/2015

1. Ld. Counsel for both the sides are present.
2. The Petitioner is seeking time to file Rejoinder. Granted. It is hereby directed to file the Rejoinder on or before 30th December, 2016. Needless to mention, a copy in advance to the other side.
3. With the consent of both the sides, let this matter be fixed for hearing on **30th January, 2017.**

Dated 15.12.2016

sd/-

Shri M.K. Shrawat
Member (Legal)